

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT  
CHENNAI**

**MEMORANDUM OF APPLICATION**

(Under Sections 14, 15 read with 18(1) of the National Green Tribunal  
Act, 2010)

Application No. \_\_\_\_\_ of 2022  
K.S. Mohan ... Applicant

AND

The Corporation of Coimbatore & Ors ... Respondents

**Affidavit filed by the Applicant**

I, K.S. Mohan, residing at 79/54, 7<sup>th</sup> Street East , Sriram Nagar, Podanur, Coimbatore – 23, now come down to Chennai, solemnly affirm and sincerely state as follows:

1. I am the applicant herein and I am aware of the facts and circumstances of the case and competent to affirm this affidavit.
2. I submit that the Corporation has not complied with the judgment of the Hon'ble Tribunal in OA No. 264 of 2013. Even after the orders of this Hon'ble Tribunal in the present application,
  - a. The dumping of wastes – including unsegregated waste continues. No waste can be dumped at the site.
  - b. The legacy waste has not been removed and the site has not been restored. In fact, the quantum of new waste being dumped daily is to the tune more than a 1000 tons.
  - c. Fire breaks out in the illegal dump yard routinely and smoking is common.
  - d. The stench from the dump yard is becoming worse and no measures are taken by the Corporation to address this issue.
3. I submit that from 14-11-22 when notice was issued by this Hon'ble Tribunal, Coimbatore Corporation has not effected any changes in dumping of unsegregated waste at Vellalore dump yard.



4. Corporation is sending about 1100 Tons daily to the dump yard. The total amount of waste dumped from order on 14-11-22 will be around 1,78,200 Tons (in 162 days).
5. Plant capacity of the waste processing company set up in Vellalore dump yard is nowhere near the actual amount of waste dumping every day in the dump yard. It is very evident that, there will not be any chances for complete disposal of the already accumulated several Lakh Tons of unsegregated waste in the near future. It is already pointed out that only 20% of the waste is being segregated and processed daily and remaining 80% of the daily waste is being dumped unsegregated and piled up along with the old waste.
6. It is submitted that the Corporation cannot continue treating this dump yard as the receptacle for all the waste in the city. The people in the vicinity have been suffering and ought not to be made to suffer indefinitely.
7. It is necessary that the Corporation remediates this site and identifies sites locally for managing waste generated in each zone / ward. The point of the 2-16 Rules is to avoid such single location dumping of wastes but to treat it as a resource and manage it locally. The Corporation has not even filed its reports as directed by this Hon'ble Tribunal. It is necessary to note that the Corporation is already in contempt of the orders of this Hon'ble Tribunal in OA 264 of 2013 and the present efforts are to ensure a solution to the festering problem.

S. 

Solemnly affirmed and signed his name this  
The 26<sup>th</sup> day of April, 2023 at Chennai

BEFORE ME

ADVOCATE : CHENNAI

*Chethana V*  
(M. No. 6103/17)  
Chethana V  
No. 18, Brindharan St,  
Mylapore, Ch-04

Ref: No CIWMCPL/CCMC/04/099/2022-23

31<sup>st</sup> March 2023**BY SPAD & EMAIL**

**TO,**  
**The Commissioner,**  
**Coimbatore Municipal Corporation,**  
**Town Hall, Coimbatore - 641 001**

Sir,

**Sub: SUPPLY OF SEGREGATED MSW AT TRANSFER STATION - reg.**

1. Reference is made to the Concession Agreement dated 19.11.2007, Article 6, Sub section 6.1 Specific Obligations of CCMC.
2. Coimbatore City Municipal Corporation (Corporation) has a specific obligation to supply segregated waste in terms of Article 6.1 (e) and (f) of the Agreement. By order dated 28.04.2017, the Hon'ble NGT also had directed the Corporation to supply 100% segregated waste and in the report of the Corporation filed in Application Nos. 234 and 264 of 2013 before the Hon'ble NGT, the Corporation also under took to supply 100% segregated waste. However, the status of supply of segregated waste for the month of **MARCH 2023** are as below :-

MONTH/YEAR	TOTAL MSW SUPPLIED BY CCMC ( IN MT)	SEGREGATED MSW SUPPLIED BY CCMC (IN MT)	% OF SEGREGATED MSW TO TOTAL MSW SUYPLIED BY CCMC
<b>MAR 2023</b>	<b>16297.760</b>	<b>3695.285</b>	<b>22.67%</b>

3. It is to inform you that, due to non-segregation of waste at source, produced compost is being rejected by farmers due to presence of glass pieces and plastic materials. Hence, we once again request you to provide us 100% segregated MSW.
4. Looking forward for your **URGENT AND IMMEDIATE INTERVENION.**

Thanking you and assuring you of our best services at all times.

**For Coimbatore Integrated Waste Management Company Pvt. Ltd.,**

**Authorized Signatory**

**Copy to: M/s InfraEn (India) Pvt Ltd, Coimbatore.**

**Coimbatore Integrated Waste Management Company Pvt Ltd**

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 Phone : 0422 - 2973108 E - mail : coimbatoreproject@beil.co.in

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You  
13 March, 6:54 pm



SEGREGATED MSW SUPPLIED TO CIWMCPL FOR THE YEAR 2022				
SL NO	MONTHS	TOTAL MSW RECD	ORGANIC WASTE RECD	% OF ORGANIC RECD
1	JAN	15002	2144	14.29
2	FEB	14047	1919	13.66
3	MAR	16069	2628	16.35
4	APR	16373	2593	15.84
5	MAY	16327	2282	13.98
6	JUN	16220	2242	13.82
7	JUL	17449.08	2543	14.57
8	AUG	17130.34	2615	15.27
9	SEP	15942.43	2842	17.83
10	OCT	15850.535	2741	17.29
11	NOV	15975.77	3563	22.30
12	DEC	16332.89	3537	21.66
<b>TOTAL</b>		<b>192719.045</b>	<b>31649</b>	<b>16.42</b>

NOTE - ALL QTY MENTIONED HERE IS IN METRIC TON



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# Coimbatore Corporation handing over unsegregated waste, claims private waste management company

April 18, 2023 11:29 pm | Updated April 19, 2023 02:59 am IST - COIMBATORE

R. AISHWARYAA

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Due to non-segregation of waste at source, the compost is being rejected by farmers due to the presence of shards of glass, and plastics, claims the Coimbatore Integrated Waste Management Company . | Photo Credit: Special Arrangement

The quantum of segregated organic waste that the Coimbatore Corporation handed over to the composting plant at Vellalore was only 22 % of the nearly 14,000 tonnes of the total municipal solid waste the civic body has sent to the composting plant, as per the figures available till February this year, according to the private agency operating the plant.

In a letter to the Corporation Commissioner, the Coimbatore Integrated Waste Management Company stated that as per the agreement with the civic body and a National Green Tribunal order dated April 28, 2017, the Corporation should supply only 100% segregated waste. However, the private operator says the Corporation hands over the entire municipal solid waste, including inorganic, instead of only organic waste

While the percentage of segregated organic waste handed over in December 2022 was 21.66 %, it was 19.46% in January 2023 and 21.26 % in February, the company claimed.

“Due to non-segregation of waste at source, the compost is being rejected by farmers due to the presence of shards of glass, and plastics,” it mentioned.

The percentage of segregated organic waste handed over by the Corporation was between 13.66 % to 22.30 % last year as per the data provided by the company, alleged K.S. Mohan, secretary of the Kurichi-Vellalore Pollution Prevention Action Committee.

“Separate vehicles to collect organic and inorganic waste arrive only in a few wards. In most areas, if the total waste collected is 50 tonnes, only 6 to 7 tonne is segregated,” he claimed.

Decentralising the segregation, which means separating waste at the zonal level instead of taking it to micro composting centres or material recovery facilities, will be more effective, he added.

Corporation Commissioner M. Prathap, in a recent meeting with a German private company, mentioned that there were two phases of transferring waste and the segregated garbage gets mixed up in the second phase.

“The process has to be monitored. We are exploring options for an end-to-end encrypted system with no manual intervention [for better waste segregation],” he said.

K. Kathirmathiyon, secretary of Coimbatore Consumer Cause, said that total segregation would take place only if all the stages of management — collection, transfer, treatment, and disposal — were streamlined across the city.

“Along with people’s cooperation, the Corporation must monitor the system at every step. Decentralising methods can be done on a trial basis in a few areas,” he added.

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